

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**C.M.P No. 455 of 2019**

Chameli Devi @ Champa Devi ..... Petitioner

**Versus**

1. The State of Jharkhand through the Chief Secretary, Govt. of Jharkhand.
2. The Deputy Commissioner, Deoghar.
3. The Sub Divisional Officer, Deoghar.
4. The Circle Officer, Deoghar.
5. The District Land Acquisition Officer, Deoghar
6. Hirday Yadav. .... Opp. Parties

**CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner : Mr. Aashish Kumar, Advocate  
For the Opp. Parties : Mr. Mithilesh Singh, G.A-IV

**3/Dated: 26<sup>th</sup> June, 2020**

The matter has been heard through video conferencing with the consent of the learned counsel for the parties. They have no complaint about any audio and visual connectivity.

The instant civil misc. petition has been filed for restoration of W.P.(C) No.827 of 2019 to its original file which stood dismissed for non-prosecution on 03.07.2019.

The other side has been represented by Mr. Mithilesh Singh, G.A.IV , learned counsel for the opposite parties.

Learned counsel for the petitioner has submitted that the writ petition being W.P.(C) No.827 of 2019 has been dismissed for non-prosecution on 03.07.2019.

Mr. Mithilesh Singh, G.A-IV for the opposite parties has raised no objection rather he has fairly submitted that the writ petition may be restored to its original file so that the matter may be heard and decided on merit.

This Court, after having heard the learned counsel for the parties and considering the submissions advanced on their behalf and reason assigned in the petition, deem it fit and proper to restore the writ petition being W.P.(C) No.827 of 2019 to its original file.

In view thereof, the writ petition being W.P.(C) No.827 of 2019 is restored to its original file.

In the result, the instant civil misc. petition stands disposed of.

**(Sujit Narayan Prasad, J.)**

Saket/-